
(2010) 08 DEL CK 0152

In the Delhi High Court

Case No : ITA No's. 803 of 2007 and 499 and 1113 of 2008

Commissioner of Income Tax-III

APPELLANT

Vs

Moni Kumar Subba

RESPONDENT

Date of Decision : 16-08-2010

Acts Referred:

Income Tax Act, 1961 — Section 143(1), 2(24), 22, 23, 23(1)

Citation : (2010) 235 CTR 132

Hon'ble Judges : Reva Khetrapal, J;A.K. Sikri, J

Bench : Division Bench

Advocate : Sanjeev Sabharwal, for the Appellant; Manish Sharma and Vishal Malhotra, for the Respondent

Judgement

A.K. Sikri, J.—The assessee had filed the return for the Assessment Year 2001-02 declaring an income of Rs. 2,52,510/-. While framing the assessment u/s 143(1) of the Income Tax Act (hereinafter referred to as "the Act"), the Assessing Officer (AO) found that the assessee had let out property bearing No. 267, Masjid Moth, Uday Park, New Delhi. The total rent received for the part period was Rs. 6.95 lakhs. In fact, monthly rent agreed between the assessee (landlord) and the tenant was Rs. 90,000/-. However, the assessee had also taken security deposit of Rs. 8.58 Crores, which was interest free, i.e. the tenant had given the aforesaid security deposit on which no interest was payable by the assessee/ landlord to the tenant. In the subsequent Assessment Year, another property, viz., 87, Adhichini, New Delhi was also rented out to the same tenant and interest free security money of 2.20 Crores was taken in respect of this tenancy. In this manner, total security deposit became available to the assessee at Rs. 10.78 Crores. The AO came to the conclusion that interest on interest free security deposit was an important fact for consideration while determining the fair rent within the meaning of Section 23(1)(a) of the Act. He, therefore, added a sum of Rs. 30.41 lakhs as notional interest, which would have been earned by the assessee on the aforesaid security deposit kept with the assessee by the tenant and included the same in the income of the assessee for the purpose of

taxation.

2. The assessee filed the appeal there against before the CIT (Appeals). CIT (A) allowed the appeal and deleted the aforesaid addition. It was now the turn of Revenue to challenge the order of the CIT (A), which thereby preferred appeal before the Income Tax Appellate Tribunal (hereinafter referred to as "the Tribunal"). However, that appeal of the Revenue has been dismissed by the Tribunal vide its impugned order dated 15.12.2006. Not satisfied with this outcome, the Revenue has preferred the instant appeal u/s 260A of the Act raising the following question of law:

Whether the I.T.A.T. was correct in law in holding that notional interest on the interest free security deposits is not rent liable to be included in the income from house property under the Income Tax Act, 1961?

The same substantial question of law also arose in the subsequent assessment years 2002-03 and 2003-04.

3. Section 22 of the Act deals with income from house property and states that annual value of the property of the description specified therein shall be chargeable under the head of "income from house property". Section 23 of the Act provides the manner in which annual value of any property is to be determined for the purposes of computing the income from house property. Thus Section 23 provides the formula for ascertaining the annual value of property in the following manner:

Section 23

ANNUAL VALUE HOW DETERMINED.

(1) For the purposes of Section 22, the annual value of any property shall be deemed to be-

(a) The sum for which the property might reasonably be expected to let from year to year; or

(b) Where the property is let and the annual rent received or receivable by the owner in respect thereof is in excess of the sum referred to in Clause (a), the amount so received or receivable:

Provided that where the property is in the occupation of a tenant, the taxes levied by any local authority in respect of the property shall, to the extent such taxes are borne by the owner, be deducted (irrespective of the previous year in which the liability to pay such taxes was incurred by the owner according to the method of accounting regularly employed by him) in determining the annual value of the property of that previous year in which such taxes are actually paid by him:

Provided further that the annual value as determined under this Sub-section shall,- (a) In the case of a building comprising one or more residential units, the

erection of which is begun after the 1st day of April, 1961, and completed before the 1st day of April, 1970, for a period of three years from the date of completion of the building, be reduced by a sum equal to the aggregate of-

(i) In respect of any residential unit, whose annual value as so determined does not exceed six hundred rupees, the amount of such annual value;

(ii) In respect of any residential unit whose annual value as so determined exceeds six hundred rupees, an amount of six hundred rupees;

(b) In the case of a building comprising one or more residential units, the erection of which is begun after the 1st day of April, 1961, and completed after the 31st day of March, 1970, but before the 1st day of April, 1978, for a period of five years from the date of completion of the building, be reduced by a sum equal to aggregate of -

(i) In respect of any residential unit whose annual value as so determined does not exceed one thousand two hundred rupees, the amount of such annual value;

(ii) In respect of any residential unit whose annual value as so determined exceeds one thousand two hundred rupees, an amount of one thousand two hundred rupees;

(c) In the case of a building comprising one or more residential units, the erection of which is completed after the 31st day of March, 1978 but before the 1st day of April, 1982, for a period of five years from the date of completion of the building, be reduced by a sum equal to the aggregate of-

(i) In respect of any residential unit whose annual value as so determined does not exceed two thousand four hundred rupees, the amount of such annual value;

(ii) In respect of any residential unit whose annual value as so determined exceeds two thousand four hundred rupees, an amount of two thousand four hundred rupees;

(d) In the case of a building comprising one or more residential units, the erection of which is completed after the 31st day of March, 1982 but before the 1st day of April, 1992, for a period of five years from the date of completion of the building, be reduced by a sum equal to the aggregate of- (i) In respect of any residential unit whose annual value as so determined does not exceed three thousand six hundred rupees, the amount of such annual value;

(ii) In respect of any residential unit whose annual value as so determined exceeds three thousand six hundred rupees, an amount of three thousand six hundred rupees.

Explanation: For the purposes of this sub-section, "annual rent" means- (a) In a case where the property is let throughout the previous year, the actual rent received or receivable by the owner in respect of such year; and

(b) In any other case, the amount which bears the same proportion to the

amount of the actual rent received or receivable by the owner for the period for which the property is let, as the period of twelve months bears to such period.

Explanation 2: For the removal of doubts, it is hereby declared that where a deduction in respect of any taxes referred to in the first proviso to this Sub-section is allowed in determining the annual value of the property in respect of any previous year (being a previous year relevant to the assessment year commencing on the 1st day of April, 1984 or any earlier assessment year), no deduction shall be allowed under the first proviso in determining the annual value of the property in respect of the previous year in which such taxes are actually paid by the owner.

(2) Where the property consists of- (a) A house or part of a house in the occupation of the owner for the purposes of his own residence,- (i) Which is not actually let during any part of the previous year and no other benefit therefrom is derived by the owner, the annual value of such house or part of the house shall be taken to be nil; (ii) Which is let during any part or parts of the previous year, that part of the annual value (annual value being determined in the same manner as if the property had been let) which is proportionate to the period during which the property is in the occupation of the owner for the purposes of his own residence, or, as the case may be, where such property is let out in parts, that portion of the annual value appropriate to any part which was occupied by the owner for his own residence, which is proportionate to the period during which such part is wholly occupied by him for his own residence shall be deducted in determining the annual value.

Explanation: The deduction under this sub-clause shall be made irrespective of whether the period during which the property or, as the case may be, part of the property was used for the residence of the owner precedes or follows the period during which it is let;

(b) More than one house in the occupation of the owner for the purposes of his own residence, the provisions of Clause (a) shall apply only in respect of one of such houses, which the assessee may, at his option, specify in this behalf;

(c) More than one house and such houses are in the occupation of the owner for the purposes of his own residence, the annual value of the house or houses, other than the house in respect of which the assessee has exercised an option under Clause (b), shall be determined under Sub-section (1) as if such house or houses had been let.

Explanation: Where any such residential unit as is referred to in the second proviso to Sub-section (1) is in the occupation of the owner for the purposes of his own residence, nothing contained in that proviso shall apply in computing the annual value of that residential unit.

(3) Where the property referred to in Sub-section (2) consists of one residential house only and it cannot actually be occupied by the owner by reason of the fact

that owing to his employment, business or profession carried on at any other place, he has to reside at that other place in a building not belonging to him, the annual value of such house shall be taken to be nil:

Provided that the following conditions are fulfilled, namely:

- (i) Such house is not actually let, and
- (ii) No other benefit therefrom is derived by the owner.

4. Reading of Clauses (a) and (b) of Sub-section (1) of Section 23 makes it manifest that the annual value of the property for determining the income from house property is deemed to be the same for which the property might be expected to let from year to year or where the property is let and the annual rent received or receivable is in excess of the sum, the amount so received or receivable. In the present case, we are concerned with the property which is, in fact, let out. To arrive at the annual value of the property, one has to examine as to what would be the rent, which it is expected to receive. If the annual rent actually received is more than that, the said sum shall be treated as income from house property. On the other hand, if it is lesser than the amount at which the property can reasonably be expected to let from year to year, then the amount determination as per Clause (a) shall be the income from house property. Clause (c) does not apply to the facts of this case as property did not remain vacant during the whole or any part of the previous year.

5. According to the AO, in the normal course of letting out of property, the advance rent/security deposits varies from six months to three years. Even if three years", security deposit is to be taken into consideration, the amount would be much lower than the actual amount of Rs. 8.58 Crores in respect of the property at Masjid Moth. The same would be the position in respect of Adhichini property. He also relied upon the bye-laws of Municipal Corporation of Delhi as per which where the value of interest free security deposit or advance is in the excess of six months" rent, an amount equal to 12.5% of the amount, depending on the prevailing bank rate, shall be added to the amount of rent received by the landlord to determine the rateable value of the premises. On the basis of this formula, he worked out 12% interest on the excess amount of security deposit and added a sum of Rs. 30.41 lakhs.

6. Before the CIT (A), the contention of the assessee was that the expression "expected to let from year to year" as appearing in Section 23(1)(a) would mean that only standard rent or actual rent, whichever is higher has to be adopted for the purpose of Section 23(a). In the present case, the annual rent was higher than the standard rent and, therefore, no addition could be made. The CIT (A) went by the rateable value of the property as fixed by the MCD, viz., Rs. 2,02,240/- with effect from 01.04.1994. On this basis, he opined that the actual rent was more than the said rateable value and therefore, as per Section 23(1) (b), the actual rent would be the income from house property and there could not have been any further additions.

7. The Tribunal while accepting the aforesaid approach of CIT (A), has held that the annual value cannot exceed the standard rent and the fair rent under the Rent Control Act and where the standard rent is not fixed, the rateable value of the property as fixed by the Municipal Corporation would be a good guide. According to the Tribunal, this was the view taken by various Courts and number of judgments of the Calcutta, Bombay and Madras High Courts, apart from some decisions of different Benches of the Tribunal are relied upon. The Tribunal denounced the approach of the AO stating that he had not adhered to the provisions of Section 23(1)(a) or Section 23(1)(b) of the Act, as he neither determined the annual value of the property as per Section 23(a) of the Income Tax Act nor by adopting the value as determined by the NDMC or in accordance with the provisions of the Delhi Rent Control Act, if applicable in the case of the assessee. Further, he had also not compared the actual rent received with the annual letting value (ALV) of the property determined u/s 23(a) for the purpose of the tax u/s 22 thereof. Applying the principle enumerated by it and as mentioned above, on the basis of various judgments, to the facts of the present case, the learned Tribunal held that notional income on account of interest free security deposits received by the assessee could not be considered for determining the ALV of the property.

8. The question before us is as to whether this approach of the Tribunal is in accordance with law. To decide this, we may first take note of few judgments of different High Courts. In Commissioner of Income Tax Vs. J.K. Investors (Bombay) Ltd., the Bombay High Court held that when the actual rent received by the assessee was more than the fair rent even without taking into account notional interest, actual rent would be the ALV and notional interest would not be added. It was further held that fair rent is generally fixed under the Municipal Act and the Rent Act by taking into account various principles of valuation, viz., the contractors' method, the rent method, etc. Therefore, the notional interest would not form part of actual rent received or receivable u/s 23(a)(b) of the Act. The precise question which was determined in the said case was formulated as under:

The short point which arises for consideration in this appeal is: Whether notional interest on interest-free deposit received by the assessee against letting of property could be taken into account in cases falling u/s 23(1)(b) of the Income Tax Act, 1961? In other words, whether notional interest would form part of actual rent received or receivable u/s 23(1)(b)

9. It was answered in the following manner:

The Tribunal has also found that the actual rent received by the assessee, even without taking into account the notional interest, was more than the annual value determinable u/s 23(1)(a) of the Act. This finding of fact has not been challenged by the Department in this appeal. On the contrary, the Department has contended that in this case, Section 23(1)(b) was applicable. They have not relied on the provisions of Section 23(1)(a). The question as to whether notional

interest could have been taken into account u/s 23(1)(a) does not arise in this appeal and we do not wish to go into that question in this appeal. However, the moot point which needs to be considered in this case, is whether notional interest could form part of the actual rent received by the assessee u/s 23(1)(b) of the Income Tax Act. It is important to note that the property is covered by the provisions of the Bombay Rent Act. The scheme of Section 23(1)(b), in contradistinction to Section 23(1)(a), shows that the fair rent is the basis to determine the annual value of a property. This was the sole basis prior to the assessment year 1975-76. However, after the amendment of Section 23(1) by the Taxation Laws (Amendment) Act, 1975, the Legislature has clearly laid down u/s 23(1)(b) that when the actual annual rent received or receivable is in excess of the fair rent determinable u/s 23(1)(a), then such higher actual annual rent would constitute the annual value of the property. It is important to bear in mind that u/s 22, the measure of income from house property is its annual value. The annual value is to be decided in accordance with Section 23(1). By virtue of the amendment, Clause (a) states that the annual value is the sum for which the property might reasonably be expected to be let from year to year whereas Clause (b) covers a case where the property is let and the actual rent is in excess of the sum for which the property might reasonably be expected to be let from year to year. In our view, this later insertion of Clause (b) by the Taxation Laws (Amendment) Act, 1975, is meant to cover a case where the rent per annum actually received by the owner is in excess of the fair rent or the standard rent under the rent control legislation. Now, in this case, the Department has invoked Section 23(1)(b). Now, in this case, it has been found that the actual rent received by the assessee is more than the fair rent even without taking into account notional interest. Generally, the fair rent is fixed even under the B.M.C. Act and the Rent Act by taking into account various principles of valuation, viz., the contractors' method, the rent method, etc. However, that exercise is undertaken to decide the fair rent of the property. In that connection, the actual rent received by the lessor also provides a piece of evidence to decide the fair rent of the property. However, under the Income Tax Act, the scheme is slightly different. Section 23(1)(b) provides that where the actual rent is more than the fair rent, the actual rent would be the annual value of the property. In the circumstances, the value of the notional advantage, like notional interest in this case, will not form part of the actual rent received as contemplated by Section 23(1)(b) of the Act.

10. The important thing which is to be borne in mind by the AO, for doing the necessary exercise for the purpose of calculating Annual Letting Value is to decide what is the fair rent of the property. If actual rent is more than the fair rent, then notional interest on the interest free security deposit, cannot be added. On the other hand, if the fair rent is more than the actual rent then for the purpose of tax, the said fair rent of the property is to be taken into consideration. It is clear from the further discussion contained in the aforesaid judgment of the Bombay High Court in J.K. Investors (Bombay) Ltd. (supra) in

the following manner:

At the cost of repetition it may be mentioned that u/s 23(1)(a), the Assessing Officer has to decide the fair rent of the property. While deciding the fair rent, various factors could be taken into account. In such cases various methods like the contractors method could be taken into account. If on comparison of the fair rent with the actual rent received, the Assessing Officer finds that the actual rent received is more than the fair rent determinable as above, then the actual rent shall constitute the annual value u/s 23(1)(b) of the Act. Now, applying the above test to the facts of this case, we find a categorical finding of fact recorded by the Tribunal that the actual rent received by the assessee was more than the fair rent. Under the above circumstances, in view of the said finding of fact, we do not see any reason to interfere.

Before concluding we may point out that u/s 23(1)(b), the word "receivable" denotes payment of actual annual rent to the assessee. However, if in a given year a portion of the actual annual rent is in arrears, it would still come within Section 23(1)(b) and it is for this reason that the word "receivable" must be read in the context of the word "received" in Section 23(1)(b). In the light of the above interpretation, notional interest cannot form part of the actual rent as contemplated by Section 23(1)(b) of the Act. We once again repeat that whether such notional interest could form part of the fair rent u/s 23(1)(a) is expressly left open.

11. While the principle laid down is clear, two other significant aspects emerge from the reading of the aforesaid judgment, viz.:

a) The said case was decided on its own facts, which was specifically pointed out in the judgment. One of the relevant fact was that the property was covered by the provisions of the Bombay Rent Act; and

b) The question as to whether such notional interest could form part of fair rent u/s 23(1)(a), was specifically left open.

12. In this backdrop, the important question which arises for determination is: what is the fair rent of the properties, which were let out in the instant case. The mistake committed by the AO was that he did not address this issue and straightway proceeded to add notional interest on the interest free security deposit. On the other hand, the CIT(A) gave primacy to the rateable value of the property fixed by the Municipal Corporation of Delhi vide its assessment order dated 31.12.1996, as per which the rateable value of the property in question was fixed @ 2,02,240/- with effect from 01.04.1994, in the absence of any further assessment order having been passed by the MCD resulting in any enhancement in rateable value. The Tribunal, on the other hand, has observed that the fair rent of the property u/s 23(1)(a) can be decided on the basis of fair rent fixed by the local Municipal Corporation laws or under the Delhi Rent Control Act.

13. In the present case, concededly, provisions of Delhi Rent Control Act are not applicable, as the rent of the property was more than Rs. 3,500/- per month. However, in such a case, can the annual value determined under Municipal laws be treated as the fair rent for the purpose of Section 23(a). Moreso, when the provisions contained in the Delhi Municipal Corporation Act for fixing annual value is *pari materia* with Section 23 of the Income Tax Act. We find that identical exercise was done by the Calcutta High Court in the case of COMMISSIONER OF INCOME TAX Vs. SATYA CO. LTD., and on that basis, the Court opined that the fair rent fixed under the Municipal laws, which takes into consideration everything, would form the basis of arriving at annual value to be determined u/s 23(a) and to be compared with actual rent and notional advantage in the form of notional interest on interest free security deposit could not be taken into consideration. It is clear from the following discussion therein:

6. With regard to question Nos. (5) and (6) which are only for the asst. yrs. 1984-85 and 1985-86 the further issue involved is whether any addition to the annual rental value can be made with reference to any notional interest on the deposit made by the tenant. When the annual value is determined under Sub-clause (a) of Sub-section (1) of Section 23 with reference to the fair rent then to such value no further addition can be made. The fair rent, takes into consideration everything. The notional interest on the deposit is not any actual rent received or receivable. Under Sub-clause (b) of Section 23(1) only the actual rent received or receivable can be taken into consideration and not any notional advantage. The rent is an actual sum of money which is payable by the tenant for use of the premises to the landlord. Any advantage and/or perquisite cannot be treated as rent. Wherever any such perquisite or benefit is sought to be treated as income, specific provisions in that behalf have been made in the Act by including such benefit, etc., in the definition of the income u/s 2(24) of the Act. Specific provisions have also been made under different heads for adding such benefits or perquisites as income while computing income under those heads, e.g., salary, business. The computation of the income under the head House property is on a deemed basis. The tax has to be paid by reason of the ownership of the property. Even if one does not incur any sum on account of repairs, a statutory deduction therefore is allowed and where on repairs expenses are incurred in excess of such statutory limit, no deduction for such excess is allowed. The deductions for municipal taxes and repairs are not allowed to the extent they are borne by the tenant. However, even such actual reimbursements for municipal taxes, insurance, repairs or maintenance of common facilities are not considered as part of the rent and added to the annual value. Accordingly, there can be no scope or justification whatsoever for making any addition for any notional interest for determining the annual value.

Whatever benefit or advantage which is derived from the deposits -whether by way of saving of interest or of earning interest or making profits by investing such deposit - the same would be reflected in computing the income of the assessee under other heads.

In our view there is no scope for making any addition on account of so-called notional interest on the deposit made by the tenant, since there is no provision to this effect in Section 22 or 23 of the IT Act, 1961.

14. Insofar as permissibility of adding notional interest into the actual market rent received is concerned, it was turned down by the Calcutta High Court in no uncertain terms in the following words:

There is no mandate of law whereby the AO could convert the depression in the rate of rent into money value by assuming the market rate of interest on the deposit as the further rent received by way of benefit of interest-free deposit. But Section 23, as already noted, does not permit such calculation of the value of the benefit of interest-free deposit as part of the rent. This situation is, however, foreseen by Schedule III to the WT Act and it authorises computation of presumptive interest at the rate of 15 per cent. as an integral part of rent to be added to the ostensible rent. No such provision, however, exists in the Act. That being so, the act of the AO in presuming such notional interest as integral part of the rent is ultra vires the provision of Section 23(1) and is, therefore, unauthorised. Though what has been urged on behalf of the Revenue is not to be brushed aside as irrational, yet the contention is not acceptable as the law itself comes short of tackling such fact-situation.

15. The aforesaid approach has found favour with this Court as well in the case of Commissioner of Income Tax Vs. Asian Hotels Limited, holding that the notional interest on refundable security, if deposited, was neither taxable as profit or gain from business or profession u/s 28(iv) of the Act or income from house property u/s 23(1)(a) of the Act. Rationale given in this behalf was as under:

A plain reading of the provisions indicates that the question of any notional interest on an interest free deposit being added to the income of an assessee on the basis that it may have been earned by the assessee if placed as a fixed deposit, does not arise. Section 28(iv) is concerned with business income and is distinct and different from income from house property. It talks of the value of any benefit or perquisite, "whether convertible into money or not" arising from "the business or the exercise of a profession." It has been explained by this Court in Ravinder Singh that Section 28(iv) can be invoked only where the benefit or perquisite is other than cash and that the term "benefit or amenity or perquisite" cannot relate to cash payments. In the instant case, the AO has determined the monetary value of the benefit stated to have accrued to the assessee by adding a sum that constituted 18% simple interest on the deposit. On the strength of Ravinder Singh, it must be held that this rules out the application of Section 28(iv) of the Act.

9. Section 23(1)(a) is relevant for determining the income from house property and concerns determination of the annual letting value of such property. That provision talks of "the sum for which the property might reasonably be expected

to let from year to year." This contemplates the possible rent that the property might fetch and not certainly the interest in fixed deposit that may be placed by the tenant with the landlord in connection with the letting out of such property. It must be remembered that in a taxing statute it would be unsafe for the Court to go beyond the letter of the law and try to read into the provision more than what is already provided for. The attempt by Learned Counsel for the Revenue to draw an analogy from the Wealth Tax Act, 1957 is also to no avail. It is an admitted position that there is a specific provision in the Wealth Tax Act which provides for considering of a notional interest whereas Section 23(1)(a) contains no such specific provision.

16. The reading of the aforesaid case law brings out the following position in so far as considering of notional interest u/s 23(1)(a) of the Act is concerned:

(i) The Bombay High Court in J.K. Investors (supra) left this question open. However, it categorically held that the AO was required to determine the "fair rent" which the property might reasonably be expected to earn.

(ii) The Calcutta High Court as well as the Division Bench of this Court has categorically held that Section 23 does not permit such calculation of the value of the benefit of interest-free deposit as part of the rent.

(iii) While doing so, the Courts have adopted the rateable value of the property to be calculated either under the Rent Control Act or under the Municipal Laws.

17. In so far as the present case is concerned, the Delhi Rent Control Act is admittedly not applicable as the rent was more than Rs. 3500/- per month. No doubt, the annual value determined by the MCD is less than the actual rent. However, the moot question is that when it is found that such rateable value fixed by the Municipal authorities may not represent the correct value, would that still be taken as a yardstick for the purpose of Section 23(1)(a) of the Act. The agreed monthly rent is Rs. 90,000/- which comes to Rs. 10.8 lakhs per year. In addition, the assessee, as landlord, was given a security deposit of Rs. 8.58 crores, which was interest free. Giving of such a huge security deposit, which does not carry any interest, would not appeal to the reason when the rent is a meager amount of Rs. 90,000/- per month.

18. Section 23(1)(a) of the Act states that annual value of the property shall be deemed to be the same for which the property might reasonably be accepted to let from year to year. In a case like this, the Assessing Officer might ultimately form an opinion that there would be reasonable expectation that the property would fetch higher rent than the contractual rent, even when the contractual rent is more than the annual value fixed by the MCD. The question would be as to whether in such circumstances, he may ignore the annual value fixed by the Municipal authorities and come to a conclusion that the property would reasonably fetch a rent, which is more than the actual rent received? To put it otherwise, can the Assessing Officer, in such circumstances, take into consideration the notional interest to arrive at the same which the property

might reasonably be accepted to let for year to year? If so, the next question would be whether it can be done in all cases or in some glaring cases like the present one where security deposit is not equivalent to six months to three years of rent but completely disproportionate to the actual contractual rent? Even if the notional interest is not to be added, can such a huge interest free security deposit (which does not appear to have any rationale with the agreed rent) be totally ignored while determining the "fair rent" which the property might reasonably be expected to yield? Or else, in a case like this, can it be inferred that the tenant paid part rent by giving interest free deposit and agreed rent is not what reflected in the lease deed, but part of it is hidden in the form of security?

19. These aspects were not considered by the Calcutta High Court or this Court in the aforementioned cases, as such abnormal circumstances did not exist in those cases. We are, therefore, of the opinion that the questions posed above, should be answered by a Larger Bench. We accordingly direct that the matter be placed before Hon"ble the Chief Justice for Constituting Full Bench to consider these aspects touching the interpretation that needs to be given to Section 23(1) (a) of the Income Tax Act.